

**Employees' State Insurance Corporation**

\*198. { **Shri Subiman Ghose:**  
**Shri D. R. Chavan:**

Will the Minister of Labour and Employment be pleased to state:

(a) what is the net surplus fund in Employees' State Insurance Corporation at present;

(b) when the fund became surplus first and the amount of surplus at that time;

(c) what is the specific proposal for utilisation of the said fund;

(d) why there is delay for its utilisation; and

(e) when the work of utilisation is expected to commence?

**The Deputy Minister of Labour (Shri Abid Ali):** (a) Rs. 15,70,02,138/- at the end of 1958-59.

(b) In 1952-53, the amount being Rs. 77,50,513/- on 31-3-1953.

(c) Construction of hospitals/annexes and dispensaries.

(d) and (e). Preliminaries had to be settled which has been done and the work has already been started.

**India-China Border Problem**

\*194. { **Shri Radha Raman:**  
**Shri A. M. Tariq:**  
**Shri Hem Barua:**

Will the Prime Minister be pleased to state:

(a) whether any brochure or other publications which contain India's case on border dispute with China including traditional maps showing our claim of boundaries with China have been prepared for inland distribution and foreign consumption;

(b) if so, the nature thereof and agencies through which they are to be distributed; and

(c) what other steps have been taken to counteract Chinese propaganda in this respect?

**The Deputy Minister of External Affairs (Shrimati Lakshmi Menon):**

(a) and (b). Yes; these have been given wide publicity through Indian and foreign press and through Indian Information Services abroad.

(c) Suitable measures have been taken.

**Coal Mine Award**

\*195. **Shri Muhammed Elias:** Will the Minister of Labour and Employment be pleased to state:

(a) whether the Arbitrator, to whom the dispute in the coal mine industry was referred to, has given his award;

(b) if so, the details thereof; and

(c) whether the coal mine-owners have implemented the award?

**The Deputy Minister of Labour (Shri Abid Ali):** (a) Yes.

(b) A copy of the award is available in the Lok Sabha Library.

(c) The representatives of the employers Organisations in the Coal Mining Industry had agreed to abide by the decision of the Arbitrator. We have not received any complaint of non-implementation of the Award.

**Issue of Licences**

\*196. **Shri Kalika Singh:** Will the Minister of Commerce and Industry be pleased to refer to the Public Notice regarding utilization of Soft Currency Licences for imports from Dollar Area published in Gazette of India Extraordinary Part I—Section I, No. 144 dated the 17th December, 1959 and state:

(a) the reasons for diverting the licences from Soft Currency to Dollar Area of specified commodities; and

(b) the total face value of licences issued for the period October, 1959